

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

108. IA/1802/2024 IN C.P. (IB)/1029(MB)2021

**IN THE MATTER OF**

IREP Credit Capital Private Limited

Vs

Rajesh Landmark Projects Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 29.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant/RP: Adv Devul Dighe (VC)

For the COC members: Mr. Mitesh Jain (PH)

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**ORDER**

**I.A. 1802/2024**

The Ld. Counsel for the Applicant wishes to withdraw the present application.

Allowed as prayed for. I.A. is **disposed of as withdrawn.**

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)